

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 27/(MAH)/2011
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: M/s. Kalpdrum Enterprises
V/s.
M/s. Antop Hill Warehousing Co. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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Jitendra Valhan
i/b Khantia & Co.
for the Respondent

Adv.



7)

Puneet Chaturvedi

Adv.

Order

CP No. 27/111A/CLB/MB/MAH/2011



The Petitioner Counsel stated that this matter is already part-heard, but whereas the Counsel appearing on behalf of Respondents stated that his client appears to engage some other Advocate, so he requires some time to engage another Counsel. At request, this Bench directs the Respondents to make their submission on the next date of hearing.

List this matter for hearing on 13.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)